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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 37/10/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2017**

Name of the Company:

PSL Ltd.

V/s.

Edelweiss Assets Recounstruction Co. Ltd. & Ors.

Section of the Companies Act:

Section 10 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	ANIP A. GANDHI	ADVOCATE	RES. NO. 1	A. Gandhi
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2.	SUNIL BHAVSAR I/B. KSHAMA SHETH	ADVOCATES	INDIAN BANK.	Sunil Bhavsar
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3)	BHADRISH S. RAJU DHARUV TULIYA	ADVOCATE	INTERVENOR JOTUN INDIA	Bhadrish Raju
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4)	NAVIN PAHWA WITH RITU SHAH (FOR THAKKAR AND PAHWA)	SR. ADVOCATE  ADVOCATE	PETITIONER	Navin Pahwa
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**ORDER**

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Applicant/ Corporate Debtor. Learned Advocate Mr. Anip Gandhi present for Respondent No1. Learned Advocate Mr. Sunil Bhavsar i/b Learned Advocate Mr. Kshama Sheth present for Indian Bank. Learned Advocate Mr. Bhadrish Raju with Learned Advocate Mr. Dhruv Tuliya present for Intervener (Jotun India).

Learned Counsel appearing for both side represented that stay granted by the Hon'ble High Court of Bombay is still in force.

List the matter on 09.10.2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 14th day of September, 2017.